

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) Nos.27629-27630/2010

(From the judgement and order dated 19/08/2010 in CMWP No.29060/2008 & CMWP No.65487/2009 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAMAYAN PANDEY & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date:16/12/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Dr. Rajeev Dhawan, Sr. Adv.
 Mrs. Tulika Prakash, Adv.
 Mr. M. Khairati, Adv.
 Mr. Irshad Ahmad, Adv.

For Respondent(s) Mr. Pradeep Misra, Adv.
 Mr. Manoj Misra, Adv.
 Mr. Suraj Singh, Adv.

 Mr. S.S. Shamsbery, Adv.
 Mr. R.C. Kohli, Adv.

 Ms. Kumud Lata Das, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the State of U.P. has circulated a letter requesting for four weeks' time to take instructions and to file counter affidavit on behalf of the State Government. Time as prayed is granted. Counter affidavit be filed within four weeks and rejoinder thereto, if any, be filed within two weeks thereafter.

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List this matter after six weeks.

Meanwhile, the State of U.P. would ensure that no decision is taken by the Departmental Promotion Committee regarding the petitioners herein.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER